

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.69/Chd/Hry/2017

Narindra & Narindra Steel Corporation	...Petitioner/Operational Creditor
Vs.	
M/s Isolux Corsan India	
Engineering & Construction Pvt.Ltd.	...Respondent/Corporate Debtor

Present: Mr. Vikas Jain, Advocate along with Mr.Ankur Bali, Advocate
for petitioner/operational creditor.
Mr.Abhishek Bansal, Advocate, for respondent/corporate
debtor.

Affidavit of service has been filed. Track report shows that the same was served upon the respondent on 19.09.2017 and another set on 20.09.2017. Three track reports are attached. Copy of email sending copy of notice sent to the corporate debtor is also attached at Annexure-1. Mr. Abhishek Bansal, Advocate filed Memo of Appearance and seeks time to file objections.

The matter is adjourned to 05.10.2017 for arguments. Reply / objections, if any be filed at least one day before the date fixed with copy advance to the counsel opposite. It is made clear that no request for further adjournment shall be entertained.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 27, 2017
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